



NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

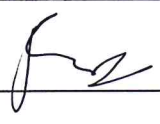
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)/134/10/HDB?2017
NAME OF THE COMPANY	Nizam Deccan Sugar Limited
NAME OF THE PETITIONER(S)	Nizam Deccan Sugar Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
CS R. Ramakrishna Gupta	PCS	ramakrishna@rma.co 9848019915	
A Nagaraj Kumar	Admstr	99630 33314	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Bhadru Maloth, I.T.S	Director of Sugars & MD, NSL	dosccets@hotmail.com 9493603399	

Heard Shri C.S.R. Ramakrishna Gupta, Ld. RP and Shri A. Nagaraj Kumar, Ld. Counsel for the Corporate Debtor and Mr. Bhadru Maloth, ITS, Director of Sugars & MD, NSL.

The Bench directed the Ld. RP to conduct CoC meeting inviting expression of interest and to submit either the resolution plan or for liquidation in accordance with the provisions of the IBC on or before 16.02.2018. Post the matter on 19.02.2018.



Member (T)

Binnu



Member (J)